

**Notice under section 21 of the Company Secretaries Act, 1980  
(Rule 1058)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

REFERENCE NO. OF 19

(Under the Company Secretaries Act, 1980)

In the matter of Company Secretaries Act,  
1980 (Act 56 of 1980);

And

In the matter of ..... a Member of  
the Institute of Company Secretaries of India.

To,

- (1) ..... Member  
of the Institute of Company  
Secretaries of India;
- (2) The Secretary of the Council of  
the Institute of Company  
Secretaries of India;
- (3) The Secretary to the Ministry of  
Finance, Union Government,  
New Delhi.

WHEREAS the Council of the Institute of Company Secretaries of India has  
filed in this Court its findings dated the ..... day of ..... 19.. in the  
above Reference;

NOW TAKE NOTICE that the Reference will be placed for hearing before a  
Division Bench of this Court on the ..... day of ..... 19 . at 11 O'Clock  
in the forenoon, when you are required to appear either in person or by an Advocate  
entitled to practise in this Court;

AND TAKE FURTHER NOTICE that in default of your appearance either in  
person or by an Advocate, the Reference will be heard and determined in your  
absence.

Dated this ..... day of ..... 19 .

Prothonotary and Senior Master

SEALER

The ..... day of ..... 19 .

Advocate for .....